

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.180/2015

IN THE MATTER OF:

Manram Projects Pvt. Ltd.

... Applicant/petitioner

Order under Section 391 & 394 of the Companies Act, 2016

Order delivered on 10.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioners : Shri Mukesh Sukhija,
Advocate

For the OL, Delhi : Ms. Chetana Kandpal, Company Prosecutor

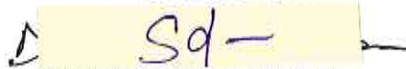
For the RD(NR), Delhi : Shri Manish Raj, Company Prosecutor

ORDER

One last opportunity is granted to the Regional Director and the Official Liquidator to file reply within two weeks with a copy in advance to the learned Counsel opposite. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned Counsel for the respondent in terms of order dated 05.05.2017.

List the matter for arguments on 11th August, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.07.2017
V. Sethi